

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

7.

C.P. (IB)/337(MB)2022

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.03.2023**

NAME OF THE PARTIES:

Icici Bank Limited

Vs

Darode Jog Realities Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Rishi Thakur a/w Ms. Dhvani Gala i/b ZBA, Ld. Counsel for the Financial Creditor present. Mr. Prakhar Tandon, Ld. Counsel for the Corporate Debtor present.
2. Counsel appearing for the Corporate Debtor submits that the matter has been settled amicably between the parties. The withdrawal memo is yet to be filed and seeks time for the same. Time granted.
3. List this matter on **15.03.2023** for filing settlement/withdrawal memo.

Sd/-

PRABHAT KUMAR
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)